

**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT
PUNE**

ORIGINAL APPLICATION NO. 41 of 2023

BETWEEN:

Arun Gaikwad ... **APPLICANTS**

VERSUS

Secretary, Environment Department of the Government of
Maharashtra, & others ... **RESPONDENTS**

OBJECTIONS TO JOINT COMMITTEE REPORT

SUBMITTED BY RESPONDENT NO. 5 MOEFCC

1. Pursuant to the Original Application filed in relation to construction of a large Township and Area Development Project, in Wadala, Mumbai, without any Environment Clearance, the Ministry of Environment, Forests and Climate Change (MOEFCC) had directed the Regional Office of the MOEFCC at Nagpur to conduct an inspection at the site and a report be prepared.

2. A copy of the Report has been given to the Applicant.

3. A perusal of this Report makes apparent the following points:

(A) This report is without any signature and without any reference. No mention is made of the name and designation of the officer who conducted the inspection. No date and time of inspection has been given. How the inspection was conducted is not known. It is clear, that this

report is very cursory and does not deal with essential issues at stake.

(B) It is further submitted that all the points raised in this Report constitute a part of the Reply given by the MOEFCC dated 6th October, 2023. The Applicant craves leave of this Hon'ble Tribunal to rely on the same. From the Rejoinder, it is factually and legally apparent that the Reply of MOEFCC is legally untenable, and accordingly, this Report and the Affidavit-in-Reply based on this Report ought to be reject.

4. Accordingly, the objections to the Inspection Report of the MOEFCC is being submitted before this Hon'ble Tribunal.



ADVOCATE FOR THE APPLICANT

DATE: 19 January 2024

PLACE: Mumbai